

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

Appeal No.232/2017

In the matter of

Saimax Technologies (P) Ltd

....PETITIONER

Vs.

Registrar of Companies

.. RESPONDENT

SECTION :

Under Section 252

Order delivered on 23.1.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : -

For the Respondent/Corporate Debtor :

For the Intervener : Ms. Easha Kadian, Standing Counsel,
Income tax Deptt.

ORDER

None appears for the petitioner. In the circumstances, post the matter on 06.2.2018 for the appearance of the petitioner, failing which, the petition will be dismissed for non-prosecution.

List on 06.2.2018.

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—Sd— 1)

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
23.1.2018